

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No.240 - IA/1475(AHM)2023
in
CP(IB)/101(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India
V/s
Bipin Tribhovandas Ganatra

.....Applicant

.....Respondent

Order delivered on: 06/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kamil Lokhandwala, Adv.
For the SBI : Ms. M A Gogia, Adv.

ORDER

It is seen that the report has been served upon the respondent – guarantor as well as Corporate Debtor. Service is complete. None appeared for the respondent – guarantor.

The physical copy of the service report is not available in the file. Ld. Counsel for the applicant – Resolution Professional is directed to ensure physical copy available before the bench in the next date of hearing.

It is noted that respondent – Advocate has also acknowledged the receipt of the report stating that he would convey to the respondent. However, no Vakalatnama in I.A. has been filed nor has the advocate for the respondent appeared. In the interest of Justice, one more opportunity is given to the respondent or his Counsel to appear in this matter. In case respondent – Guarantor does not appear in the matter, the Adjudicating Authority will proceed the matter as ex-parte.

List for further consideration before regular bench on 08.03.2024.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)